

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 23rd day of March, 2004.

Original Application No. 274 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.  
Hon'ble Mr. D.R. Tiwari, Member- A.

Umesh Chandra Shukla, a/a 35 years, S/o Sri M.R. Shukla  
R/o Shahpur (Gita Watika), Gorakhpur, posted as Air  
Conditioner Fitter Gr. I under Chief Electrical Engineer,  
Eastern Railway, Gorakhpur.

.....Applicant

Counsel for the applicant :- Sri S. Chandra  
Sri H.S. Tripathi

V E R S U S

1. Union of India through General Manager,  
N.E. Railway, Gorakhpur.
2. Assistant Divisional Electrical Engineer,  
N.E. Railway, Gorakhpur.
3. Divisional Electrical Engineer, Lucknow.
4. Senior Divisional Electrical Engineer,  
Lucknow Division, Lucknow.

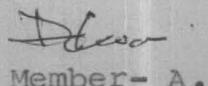
.....Respondents

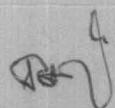
Counsel for the respondents :- Sri K.P. Singh

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

The order under challenge is an order of removal from service dated 06.11.2003. The applicant concededly had preferred an appeal on 05.12.2003 which is pending before Senior Divisional Electrical Engineer, Lucknow Division, Lucknow. The applicant has thus approached the Tribunal without exhausting the statutory remedy. Normally the Tribunal does not entertain the O.A unless it is satisfied that the applicant has exhausted the statutory remedy available to him. However, the O.A is disposed of with a direction that the appeal preferred by the applicant against the order of removal dated 06.11.2003 be considered and disposed of expeditiously if possible within period of 3 months from the date of communication of this order. No costs.

  
Member- A.

  
Vice-Chairman.

/Anand/